



ORISSA HIGH COURT: CUTTACK

CONFERMENT OF CONCURRENT JURISDICTION IN RESPECT OF THE COURTS WHICH ARE NOT FUNCTIONING

While hearing a matter in M/s. PLR Projects Private Limited Vrs. Mahanadi Coalfields Limited and others in Transfer Petition(s) (Civil) No(s). 2419 of 2019, the Hon'ble Supreme Court of India had expressed serious concern with regard to continuous abstention of lawyers from the Courts in different parts of Odisha and by its order dated 06.12.2019 requested the Orissa High Court to consider identifying the adjacent districts, where persons can seek redressal of their grievance and in which districts there is normal working and create concurrent jurisdiction in those districts and transfer adequate number of officers from the non-working districts to the working districts for the said purpose.

Later to the above request of the Hon'ble Apex Court, the Hon'ble High Court of Orissa called for feasibility reports from the adjacent districts. In the meantime, the Hon'ble Apex Court in the aforesaid matter by its order dated 10.01.2020 observed that the trials of the Civil and Criminal side must go on and as a result, called upon the Hon'ble High Court of Orissa to implement what had been set out in the order dated 06.12.2019.

Consequently, the Hon'ble High Court of Orissa resolved today to confer concurrent jurisdiction in respect to the Courts of all cadres of the districts/places, where the Courts are not functioning, either fully or partially, upon the Courts of their respective cadre of the adjacent districts/places, where the functioning of the Courts is normal.

By order of the Hon'ble Court

Amal Kumar 13.1.20

REGISTRAR GENERAL